

(12)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CAMP AT NAGPUR

THURSDAY the 11th day of JANUARY 1996

20 CONTEMPT PETITION NO: (N)25/95 IN O.A.520/93

CORAM: HON'BLE SHRI B.S. HEGDE, MEMBER(J)

HON'BLE SHRI M.R. KOLHATKAR, MEMBER(A)

Dr. Madhu Kherdey .. Applicant
(In person) - versus -

1. Shri S.C. Mahalik,
Secretary(Posts)
Dak Bhavan,
New Delhi.
2. Shri T.A. Ramteke,
I/C Director of Accounts(Posts)
Nagpur.
3. Shri R. Narasimhan,
Chief Postmaster General,
Bombay. .. Respondents
(By Advocate Shri R.S. Sundaram)

O R D E R

(Per B.S. Hegde, Member(J))

The Tribunal vide its judgment dt. 27-4-94 directed the respondents to refix his pension on the basis of notional fixation first in the Junior Time Scale and then in the Senior Time Scale and the fixation shall be completed and his pension calculated on that basis and paid to him within four months from the date of communication of the order. The arrears of pension on this basis were restricted for a period of one year prior to institution as well.

2. Pursuant to this direction respondents have issued the order in October '95 a copy of which is produced in the court. Respondents have fixed pay of the applicant in JTS as Rs.3500/- w.e.f. 30-6-86

and in STS he was given the salary of Rs.3500 + 100. Regarding pay fixation the respondents have complied with the Tribunal's order. However, applicant states that pursuant to the refixation he was not paid additional commutation, DCRG and leave encashment.

3. In so far additional DCRG is concerned since pension includes DCRG respondents are directed to make payment of additional DCRG after refixation over and above already paid to him in the old scale, within three months from the date of receipt of this order. Commutation and leave encashment is not part of this O.A. Accordingly CP is discharged.

M.R.Kolhatkar

(M.R.KOLHATKAR)
Member(A)



(B.S.HEGDE)
Member(J)

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